

leased aircraft are available.

Drain of Indian Airlines Pilots to Gulf Air

*482 SHRI NITYANANDA MISHRA:
SHRI PRAKASH CHANDRA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether more than 200 Indian Airlines pilots have applied for jobs in Gulf countries;

(b) if so, the details and reasons thereof;

(c) whether this is indicative of the general frustration prevailing among the pilots;

(d) if so, whether the grounds of frustration could be identified and if so, the details thereof;

(e) the steps proposed to see that irritants are removed soon; and

(f) the other measures proposed to be taken to meet the situation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) to (f). Do not arise.

[Translation]

Abolition of Contract System in Coal Mines

*483. SHRI TEJA SING DARDI: Will the Minister of LABOUR be pleased to state:

(a) whether the contract system in coal mines has been abolished recently;

(b) if so, the benefit likely to accrue to these mines as a result of abolishing this

system;

(c) whether in view of this benefit, Government propose to abolish the contract system in other mines also; and

(d) if so, the detailed information in this regard?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) to (d). A Statement is given below.

STATEMENT

The Central Government, on the recommendation of the Central Advisory Contract Labour Board, prohibited under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970, employment of contract labour in the following operations of work in coal mines, vide notification No S.O. 488 dated 1.2.1975:

1. Raising or raising-cum selling of coal;
2. Coal loading and unloading;
3. Over burden removal and earth cutting;
4. Soft coke manufacturing;
5. Driving of stone drifts and miscellaneous stone cutting underground.

By a notification dated 21.6.1988 it has been provided that the notification prohibiting the employment of contract labour in the above-mentioned works in all coal mines shall not apply in the following categories:

- (a) Quarries in the North-East Coal Field which can only be worked for a few months every year due to heavy rainfall in the area;
- (b) quarries located by the side of the river in Pench valley and similar other patch deposits which can only be worked when the level of river has gone down